NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP(CAA)No.6/Chd/HP/2017

In the matter of:

Him Teknoforge Limited. ...Petitioner/Transferor Company

And

Gujarat Automotive Gears Limited. ...Petitioner Transferee Company.

Present: Mr. Anil Kumar Aggarwal, Advocate for the petitioner

companies.

Mr. Munish Kumar, Advocate for M/s Allied Asia Gears Ltd.,

the Objector.

Learned counsel for the Objector filed Power of Attorney which

is executed by Mr.Chandan Tourani, Director but the resolution of the

company has not been attested. Learned counsel seeks time to file the

same. Let the same be filed within two weeks.

The envelope containing copy of the petition and entire paper

book sent to the Objector was returned undelivered. Copy of the petition and

the accompanying documents sent to the Objector which are returned, have

been supplied to the counsel for the Objector. Learned counsel seek time to

go through the petition to submit arguments.

List the matter for arguments on 12.10.2017. Objections, if any,

with the resolution be filed at least 2 days before the date fixed. It is made

clear that no request for further adjournment shall be entertained.

Sd/-

(Justice R.P.Nagrath)

Member (Judicial)

September 26, 2017